

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. No. 274/1995  
M.A. No. 1979/1995  
in  
O.A.No. 454/1994

(61)

New Delhi this the 25th Day of March, 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)  
Hon'ble Shri K. Muthukumar, Member (A)

Shri G.S.Gopala,  
Through Shri PP Khurana  
(Advocate)

Applicant

Vs

Union of India,  
Through Shri V.P. Uppal

Respondent

O R D E R (By Circulation)

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

The respondents in this OA has filed this Review Application praying that the Order on MA 1979 of 1995 in OA 454 of 1994 may be reviewed. The fact that another M.A filed by the petitioner earlier was not taken up when MA 1979/1995 was taken up and disposed off is no ground for reviewing the Order. The MA. 1979/1995 was only for amendment and we have allowed the MA after due consideration though, the counsel for respondent in that MA was not present. There is no error apparent on record nor is there any relevant circumstance warranting a review of the Order. The R.A is therefore rejected.

  
(K. Muthukumar)

Member (A)

  
(A.V. Haridasan)

Vice Chairman (J)

\*Mittal\*